

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 389 of 2018

In the matter of:

Anil Kohli, R.P. for Dunar Foods Pvt. Ltd.

....Appellant

Vs.

Directorate of Enforcement

....Respondent

Present:

Appellant: Mr. Abhishek Anand, Advocate.

Respondent:

ORDER

05.03.2020: Despite service of notice through speed post upon Secretary, Department of Revenue, Government of India, there is no appearance on behalf of Directorate of Enforcement (ED). Since the matter cannot brook further delay, we deem it appropriate to direct service of notice on 'Panel Counsel for Directorate of Enforcement, Sh. Rajeev Awasthi, who has earlier entered appearance on behalf of ED and who had been appearing. Learned Counsel for the Appellant also undertakes to inform Mr. Rajeev Awasthi.

List the appeal 'for Hearing' on **19th March, 2020** within first five cases.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn